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SLP(C)No. 16251 OF 2001

ITEM No.46 Court No.11 SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16251/2001

(From the judgement and order dated 06/07/2001 in CRP 1493/01 of The HIGH COURT OF MADRAS)

S. JAYARAMAN Petitioner (s)

VERSUS

K. THANGAPANDI NADAR & ORS. Respondent (s)

(With prayer for interim relief and Office Report)

Date : 29/07/2002 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Sr. S. Aravindh, Adv.
Mr. Rakesh K. Sharma,Adv.

For Respondent (s) Mr. ATM. Sampath, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2

Respondent No.3 has not been served. Counsel for the petitioner states that he will file an application for deleting the name of the said respondent. For that purpose, adjournment is sought. Steps should also be taken for bringing on record the legal representatives of respondent No.2, who has died. List the matter after two weeks. In the meanwhile the petitioner would also maintain status quo in regard to the construction and would not carry on any construction in the premises.

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(S.Thapar) (V.P. Tyagi) @@
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PS to Registrar Court Master@@
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